

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

E.A. NO. 11 OF 2023

IN

Original Application No. 89/2021

IN THE MATTER OF:-

VARUN

...APPLICANT

VS

NCT DELHI & OTHERS

...RESPONDENT

NDOH - 22 08.24

CGWA REPOSE ON THE VALIDITY OF VOLUNTARY DISCLOSURE
SCHEME OF DJB :

INDEX

Sl. No.	Particulars	Page No.
1.	CGWA REPOSE ON THE VALIDITY OF VOLUNTARY DISCLOSURE SCHEME OF DJB	1 - 2

Through



Gigi C George, Advocate

Standing Counsel (UOI)

Chamber No. 457, Lawyers Block 1

Delhi High Court, New Delhi

Gigicgeorge.adv42@yahoo.in

M-9810625315

BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
E.A. NO. 11OF 2023

IN

Original Application No. 89/2021

IN THE MATTER OF:-

VARUN

...APPLICANT

VS

NCT DELHI & OTHERS

...RESPONDENT

**CGWA REPOSE ON THE VALIDITY OF VOLUNTARY DISCLOSURE
SCHEME OF DJB :**

1. Hon'ble Tribunal vide Point No. 9 of the order dated 12.04.2024 in EA No.11/2023 in OA No. 89/2021 in the matter of Varun Vs NCT of Delhi & Ors. directed Central Ground Water Authority to file response on the validity of voluntary disclosure scheme.
2. In pursuance to the direction of Hon'ble tribunal, it is most respectfully submitted that no such provision of voluntary disclosure scheme is available/ applicable as per the guidelines notified by Ministry of Jal Shakti (MoJS) dated 24.09.2020 and its amendment thereto dated 29.03.2023. The project proponent withdrawing ground water without valid NOC are leasable to pay Environment Compensation Charge as per the MoJS Notified Guidelines dated 24.09.2020.

3. That all the State Ground Water Authority(s) including Delhi Jal Board which is Nodal authority to regulate groundwater in NCT of Delhi have to follow guidelines notified by the MoJS. As per the provision of MoJS Guidelines, *wherever States/ UTs have come out with their own groundwater abstraction guidelines, which are inconsistent with the CGWA guidelines, the provisions of CGWA guidelines will prevail. However, in case the guidelines followed by such States/ UTs contain some more stringent provisions than CGWA guidelines, such provisions may also be given effect to by the States/ UTs Authorities in addition to those contained in the CGWA guidelines. States may be at liberty to suggest additional conditions/ criteria based on the local hydro-geological situations which shall be reviewed by CGWA/Ministry of Jal Shakti, Government of India before acceptance.*

In view of the above, Hon'ble Tribunal is requested that the present reply may kindly be taken on record. The directions passed by the Hon'ble Tribunal shall be complied with by the CGWA.


21/08/2024

VINOD KUMAR DHAUNDIYAL
Administrator
Central Ground Water Authority
Government of India
Ministry of Jal Shakti
Department of Water Resources, RD & GR
New Delhi

Dated 21-08-2024

Through



Gigi C George, Advocate
Standing Counsel (UOI)
Chamber No. 457, Lawyers Block 1
Delhi High Court, New Delhi
Gigicgeorge.adv42@yahoo.in
M-9810625315